

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 07/(MAH)/2015
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 19.08.2016

NAME OF THE PARTIES: Mr. Anand Achyutrao Kulkarni
V/s.
Shri Shivsagar Sugar and Agro Products Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Hemant Sharma	R-1 to 6, 8 to 12 16-18 & 20	H. S.
2.	Rajendra D. Patil	and R-2	R. D.
3	Vijit Mehta. - ilb SD Israni law Chambers	Adv for Resp 19.	V. M.
4	Satyajit R. Kakade	Adv for Petitioners	S. R.
5.	Anand. A. Kulkarni	Petitioner No. 1.	A. A.
6.	DR. G.R. Suryawanshi	Petitioner	G. R.
7)	Advocate K.L. Jaiswal	Petitioner	K. L.
8)	V. S. Patil.	Petitioner,	V. S.

Order

CP. No. 07/397-398/NCLT/MB/MAH/2015

The Petitioner Counsel is present. Respondent Counsel is present. R-2 is present-in-person, giving an undertaking that he will refund Rs. 24,71,920/- as per order dated 24.04.2015 within 21 days hereof, he is accordingly directed by this Bench.

As to completion of pleadings, since the Respondents' side so far has not filed reply, they are peremptorily directed to file reply within 21 days hereof by supplying copies to other side two days before hearing. The Petitioner is at liberty to file Rejoinder, if any, within two weeks thereafter.

For the Respondents' side submitted that there is another matter connected to this Company Petition, Registry is hereby directed to post Company Petition No. 114/2014 along with this Petition.

List this matter on 15.09.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 19th August, 2016.